

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 68 OF 2016 & IA NO. 175 OF 2016  
AND  
APPEAL NO. 69 OF 2016 & IA NOS. 176 OF 2016 & 370 OF 2017**

**Dated: 15<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Punjab State Power Corporation Ltd.**

**...Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee  
Mr. Rohit Venkat for R.2

**ORDER**

**IA NO. 370 OF 2017 in  
APPEAL NO. 69 OF 2016  
(Appl. for condonation of delay in filing reply)**

For the reasons stated in the application, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**APPEAL Nos. 68 & 69 of 2016**

Learned counsel for respondent No.2 states that he is adopting the reply filed by him in Appeal No. 69 of 2016 in Appeal No. 68 of 2016.

Learned counsel for the appellant states that she will file rejoinder by 30.06.2017. She may file the same after serving copy on the other side.

List these matters on **13.07.2017.**

**(I. J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**